

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION No. †4235**  
TO BE ANSWERED ON 12.12.2016

**CASTE CERTIFICATE**

†4235. SHRI GANESH SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the notification issued by the Government in 1950 has been considered the basis for issuing caste certificate to tribals in the country including Madhya Pradesh and Chhattisgarh;
- (b) if so, the details thereof;
- (c) whether the tribals are facing hardships in obtaining caste certificates due to their inability to produce records as per status in 1950 and if so, the details thereof;
- (d) whether the Government has received any proposal from various State Governments including Madhya Pradesh to amend the provision of notification issued in 1950; and
- (e) if so, the details thereof and the action taken by the Government thereon along with the current status thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

- (a) and (b) Communities notified as Scheduled Tribes (STs) under Article 342 of Constitution of India and listed in the list of ST of concerned State / Union Territory, are entitled for the ST certificates. The Ministry of Tribal Affairs is the nodal Ministry for notification of a community as Scheduled Tribes under Article 342 of the Constitution. However, the responsibility for issuance of ST certificate and verification of social status rests with the concerned State Government / UT Administration.
- (c) Ministry of Tribal Affairs receives complaints regarding caste certificate which are forwarded to the State Government / UT Administration. Hon'ble Supreme Court in case of Appeal No. 5854 of 1994 (arising out of SLP (Civil) No. 14767 of 1993) in judgement dated 2.9.1994 has given directions for streamlining procedure for issuance and verification of ST certificate and social status. These instructions of Hon'ble Apex Court have been conveyed to all States/UTs, from time to time.
- (d) and (e) Government has received various proposals for inclusion of community / other modifications in STs list of State/UT. Statement showing proposals received and pending with Government is placed at Annexure. These proposals have been processed as per approved extant modalities.

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**Annexure**

**Statement referred to in reply to part (d) and (e) of Lok Sabha Unstarred Question No. 4235 for 12.12.2016 regarding Caste Certificate by Shri Ganesh Singh.**

**Details regarding proposals received from various State Governments for inclusion / other modification in the ST list and Pending with the Government.**

S. No.	Name of the States/UTs	Number of proposals
1.	Assam	42
2.	Bihar	4
3.	Chhattisgarh	40
4.	Himachal Pradesh	1
5.	Jharkhand	13
6.	Karnataka	4
7.	Kerala	1
8.	Madhya Pradesh	1
9.	Odisha	20
10.	Punjab	41
11.	Sikkim	11
12.	Tamil Nadu	6
13.	Tripura	1
14.	Uttarakhand	1
15.	Uttar Pradesh	7
16.	Puducherry	7

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